

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.02**  
**C.P.(IB) No.140/BB/2023**

**IN THE MATTER OF:**

M/s. Winsone Breweries Ltd. ... Petitioner  
Vs.

M/s. Bhorukha Power Corporation Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 15.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Anupam Agarwal  
For the Respondent : Ms. Aishwarya J.

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. The Ld. Counsel for the Petitioner pointed out that there are three applications from the Corporate Debtor for Inter Corporate Deposit (ICD) in page nos.55, 63 & 68 of the Petition. However, there is no Agreement nor any certificate or any allotment of ICD has been placed on record.
3. The Ld. Counsel for the Respondent submitted that they have made payment of the entire principal amount of ICD of Rs.1,55,32,602/- on 01.07.2022. However, Ld. Counsel for the Petitioner contended that the interest amount of Rs.1,26,07,185/- is outstanding and that they have filed the instant C.P. to this purpose only.
4. Therefore, the Ld. Counsel for the Petitioner is directed to file necessary documents regarding the allotment of ICD to the Corporate Debtor along with the details of 'event of default', within a period of two weeks, and also to explain how the instant C.P. is maintainable.
5. List the matter 'for hearing' on **22.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**